

REPORT ON VISIT OF NHRC TEAM TO
Central Jail, Viyyur, Trichur, Kerala

I. Preliminary details of the visit:-

- a) Date of Commission's directions :
 b) Date of visit to the Central Jail, Viyyur, Trichur, : 21/2/2011- 23/2/2011
 c) Name of IOs : Bhag Singh, Inspector
 I. R. Kurilose, Inspector

II Modalities adopted by the team:-

Pursuant to the directions of the Hon'ble Commission a team of Investigation Division comprising of Shri Bhag Singh and I. R. Kurilose visited Central Jail, Viyyur, Trichur on 22/2/2011 & 23/2/2011. The team members met the Jail Supdt. (Incharge) and Welfare Officer of the jail. The purpose of the visit of the NHRC team was communicated to them. Thereafter the NHRC team visited barracks, kitchen, dining hall, ration store, hospital, isolated ward etc. during the visit sanitation, general hygiene, cleanliness of surroundings in the barracks, toilets, bathing places, kitchen, hospital etc. were thoroughly checked. The team also interacted with the jail officials, male & female inmates in the jail.

The team during their visit observed the following:-

1	Name of the Prison	: Central Prison, Viyyur
2	Sanctioned Capacity of the prisoners	: 420+ 100
3	Actual strength of the prisoners	: 547 (FL-30)+3CH + 1ER (As on 22-02-2011)
The number of prisoners undergoing life imprisonment and under death sentence may also be indicated		
a) Convicts : 387 Under Trails : 176 Total : 563		
b) Male : 380 Female : 23		
c) Lifers : 167 (Female -4)		

	Death Sentence	:	Nil
	Rigorous imprisonment	:	164
	Simple imprisonment	:	55
	Detenue	:	11
	d) Daily average strength of the Previous month	:	637
4	Accommodation :		
	a) Area of Jail	:	147.33 Acres
	b) Age of the Building	:	97 Years
	c) Status of Building	:	Good condition
	d) Number of Ward/ Barrack	:	8
	e) Number of Special Cell	:	Isolation Ward (6 Cells)
	f) Any other provision	:	Nil
	Arrangement of separation of :-		
	i. Under Trail	:	B, C, D Blocks
	ii. Young Prisoners	:	2 Cells in B, C, D Blocks are year marked for the young prisoners.
	iii. Woman Prisoners	:	Female Block
	iv. Mentally sick prisoner	:	Separate Cells in D-Block.
	v. Drug addicts	:	Isolation ward
	vi. Suffering from infections diseases like T.B. etc.	:	Isolation Ward
	g) Bathing places and kitchen	:	Separate bathing place for each blocks and common kitchen.
	h) Existing position of sleeping Barracks, Cells, Hospital, work-sheds, latrines, bathing places and kitchens	:	Good condition
	i) Problem of seepage, leakage etc	:	Nil
	j) Lighting and ventilation	:	Very good condition
	k) Institutional arrangement for repair and maintenance	:	Annual Maintenance by PWD.

5	Staff:	
	a) Sanctioned Strength (in Various categories)	: 131
	b) Actual strength (in various categories)	: 123 (20 warders undergoing training)
	c) Adequacy of otherwise of sanctioned and available staff	: 8
	d) Steps taken to fill up vacancies	: Reported to PSC, Appointment is going on
	e) Term & conditions of service & employment of all categories of personnel keeping the service and moral in view- has any objective and dispassionate assessment of the service conditions vis-à-vis operational efficiency been made if so, what are the finding and what corrective measures have been taken.	: Left outs among new –recruits are high due to unmatched pay scale and working environment.
6	Right of Prisoners:	
	Right to Speedy Trial:	
	• No of UTPs lodged in prison give break-up of women & men .	153 + 23
	• What is the average duration for which they have been lodged in prison ?	Below one year.
	• What are the contributory factors you would like to attribute to delay in disposal of cases of UTPs. ?	-----

<ul style="list-style-type: none"> What are your specific suggestions to reduce this duration ? 	Constitution of more trail Courts
RIGHT TO BE RELEASED ON BAIL	
<ul style="list-style-type: none"> Please classify the number of bail applications under the following heads : - 	
i) No. of petitions pending in the trail court for disposal	: Not known
ii) No. of cases where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejections	: "
iii) No. of cases where the prisoners are unable to arrange sureties	: "
iv) No. of cases where the bail amount is high	: "
v) What are your specific suggestions to improve the situation and register expeditious disposal of pending bail applications	: "
RIGHT OF CONVICTS TO APPEAL	
<ul style="list-style-type: none"> No. of cases where the appeal petitions are pending in the High Court: 	24
<ul style="list-style-type: none"> No. of years for which these petitions are pending: 	1 year
<ul style="list-style-type: none"> Contributory factors: 	-
<ul style="list-style-type: none"> Specific suggestions for expeditious disposal. 	-

RIGHT OF CONVICTS FOR PREMATURE RELEASE/ PAROLE/ REMISSION	
<ul style="list-style-type: none"> What is the composition of the State Sentence Review board ? 	Prison advisory board under the Chairmanship of HOD of Prisons department and Superintendent of Police, District Colloctor, District Judge, District Probation officer and 3 nominated members (MLA's, MP's) and Jail Superintendent is the Secretary.
<ul style="list-style-type: none"> No. of cases pending for review: 	NIL
<ul style="list-style-type: none"> Duration for Which they are pending & reasons for pendency : 	NIL
<ul style="list-style-type: none"> Specific Suggestion to expedite disposal : 	NIL
<ul style="list-style-type: none"> Procedure followed as per guidelines of NHRC and section 433 Cr. PC. 	YES
<ul style="list-style-type: none"> Whether meeting S S R Board is being held mention dates : 	-----
7 RIGHT TO FOOD :	
Scales of diet for various categories of prisoners	: Separate sheet attached.
Storage of articles	: Separate diet store
Arrangements of cooking and distribution of food	: Cooking in the general kitchen by prisoners and serve by prisoners
Mean and mode of preparation of food	: Gas stove using LPG
Menu of food provided to the inmates	: Separate sheet attached.
Procurement of eatables etc.	: From FCI godown and Co-operative Store.

8	RIGHT TO WATER :	
	Whether Sufficient, clean and purified drinking water is supplied in the jail	: Boiled water is provided.
	Source of water	: Open well at Jail compound
	Whether periodical cleaning of water storage tanks are done	: Yes
	Whether sufficient water supply is provided in Toilets and for bathing and cleaning of clothes purpose	: Yes
	General cleaning around source of water	: Good
9	RIGHT TO SANITATION :	
	Does every barrack used for sleeping have sufficient number of WCs, urinals and washing places at the ratio of 1 unit for every 10 prisoners ?	: Yes, All cells and dormitories are toilet attached.
	Are the latrines of sanitary type with arrangements for flushing ?	: Yes, But not automatic flush system
	Have you ensured that the toilets are places on in impermeable basis, higher than the surrounding ground and are so build that the sun's rays can easily enter the latrines and that rainwater is kept out ?	: All cells and dormitories are toilet attached and separate toilet blocks
	Have you ensured that the latrines are so designed that all excreta and wash materials get into receptacles without filing the sites ?	: Septic tank attached.
	Have the inside walls of the latrine been filled with glazed ceramic tiles upto a height on one meter from the floor level as far as possible	: Yes

10	RIGHT TO PERSONAL HYGINE :	
	Does the prison provide covered cubicles for bathing @one for every 10 prisoners with propwer arrangement to ensure privacy	: Yes
	Do you ensure that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions?	: Yes
	Do you ensure that every prisoner washes his clothing at least once a week ? If so, have you ensured that use of necessary washing materials (Soap, Washing powder, detergent etc) has been authorized for both male & female prisoners ?	: Yes
11	RIGHT TO CLOTHING :	
	The Model prison Manual provides this right and the manner of exercise of this right both for the convicts as well as UTPs.	: Yes
	Have you ensured that these provisions are being complied with ?	: Yes
12	RIGHT TO HEALTH & MEDICAL CARE:	
	Is hospital accommodation available on the scale of 5% of the daily average of the inmate population ?	: Yes
	Is the location of the hospital suffiently away from the barracks ?	: Yes
	Are the floors and walls of the hospital of impermeable material ?	: Yes
	is there arrangement for uninterrupted supply of potable water and electricity ?	: Yes
	Is there a hospital Kitchen with arrangement for proper upkeep and maintenance ?	: Yes

	How do you ensure that ailing prisoners who have been admitted to the prison hospital get their diet (including milk) according to approved scales ?	:	Periodical crosscheck with diet register.
	i) Are samples being sent to approved laboratories for test ?	:	No, But every time food Inspected is tasted by Superintendent, Jailor and Chief Warder.
	ii) If so at what intervals & with what findings ?	:	N.A
	iii) What preventive and corrective measures been taken to ensure that water is free from impurities & is potable	:	Boiled water provided.
13	DETAILS OF PATIENTS AT THE PRISON HOSPITAL & FACILITES BEING PROVIDED TO THEM:		
	a) No. of doctors :	:	Male : 1 , Female : Nil, Total : 1
	b) No. of Para-medical personnel	:	4
	c) Daily average of O.P.D	:	40
	d) No. of beds	:	18 bed + 6 Isolation cell
	e) Availability of medicines	:	Inadequate
	f) Visits by Specialists	:	Nil
	g) Isolation/Segregation of patients suffering from infections diseases	:	TB, Scabies, Chikenpox
	h) No. of prisoners suffering from T.B	:	5
	i) No. of prisoners suffering from HIV/ AIDS	:	6
	j) Arrangements for detection and prevention of HIV/ AIDS	:	Integrated counseling & testing centre funded by Kerala State Aids Control Society.
	k) Are instruction about medical examination of every prisoners on admission being followed ?	:	Yes
	l) Ambulance Service	:	Yes
	m) No. of prisoners suffering	:	Heart Patients – 10

	from other chronic disease like heart, cancer irreversible kidney failure, cardio respiratory, leprosy etc. and details of their treatments	
	n) Drug de-addiction and counseling services	: Referrer to Medical College Hospital.
14	MENTAL ILLNESS :	
(a)	How many mentally ill persons have been detained in the jail and for what duration?	19 prisoners (4 life inmates around 4 years)
(b)	How many times the IG of Prisons has visited them u/s 39(1) of Mental Health Act 87?	20 times in the past 1 year.
(c)	What are the main observations?	Direction for reduce overcrowding and improve infrastructural facilities.
(d)	How many times these persons have been visited by Psychiatrist or where a Psychiatrist is not available by a medical officer empowered by the State Government u/s 39 (4) of Mental Health Act, 1987?	Nil. Mentally ill prisoners are produced before MCH as & when required.
15	Children staying with mothers (Convicts):	Two Infant, One child
	What check & safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 age of the directions of the Supreme Court in R. D. Upadhyay v/s State of Andhra Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2000 decided on 1/11/2000.	: Special diet scale for children permitted as per JMO's direction, separate utensils, crèche facility.

16.	Institutional Treatment :	
(a)	Classification	Convicts, remand prisoners, adolescent prisoners, habitual prisoners are lodged separately.
(b)	Institutional routine	Admission, verification, physical fitness by doctor, job allocation, wages distribution.
(c)	Education	Primary division teacher is there to impart education
(d)	Vocational training and work	Training in masonry, Carpentry, Handicrafts, Agriculture, Floriculture, animal husbandry etc. are providing.
(e)	Spiritual development	Moral classes, yoga classes etc. by NGO's
(f)	Organised recreation	Jail day celebration, Onam festival etc.
(g)	Rehabilitation assistance	Advised to contact Probation officer
(h)	Daily wages prescribed both times rate and piece rate for (i) Trainees (ii) Semi skilled workers (iii) Skilled workers Mean and mode of payment of	Rs. 15/- Rs. 21/- Rs. 30/-, 41/- & 53/- (for seniors) Accounts keeps in wages section

(i)	wages		and permitted to sent money orders to home and gives on parole/release time.
17.	Conditions of Under trials		
(a)	Detention period	Male	Female
(i)	Upto 3 months	117	18
(ii)	3 – 6 months	37	4
(iii)	6 -12 months	18	1
(iv)	1 -2 years	2	Nil
(v)	2-3 years	1	-
(vi)	3-5 years	1	-
(vii)	Above 5 years	-	-
	Total	176	23
(b)	Are under trials kept separate from Convicted prisoners?	Yes	
(c)	No. of under trials granted bail but unable to seek release because of failure to arrange sureties	Not known	
(d)	Is there any problem of providing escorts to undertrials for court appearance?	<p>On some occasions, the Police authorities inform about the shortage of Police personnel due to urgent Law & Order problems like festivals, hartal etc. In such cases we send phonogram message to the concerned court and seek next date of hearing. Women prisoners are transferred to this prison from other districts on account of over crowding, pregnancy, accompanying kids etc. The prevailing method of escorting female prisoners only by WPC's from the Concerned police stations creates difficulties in escorting them to courts as well as to the hospitals. WPC's from other police stations have to</p>	

			travel distance of 200 kms to effect a court production. Timely WPC escort for female prisoners is always not available.		
(e)	Holding of Lok Adalats in Jail premises		Nil		
18	Custodial death				
(a)	Annual statement of deaths for last 3 years				
	Year	Total No. of deaths	Natural	Unnatural	Remarks
	2009	3	"	-	No doubt
	2010	4	"	-	No doubt
	2011	1	"	-	No doubt
(b)	Annual statement of escape from the Prisons/escorts for the last 3 years		1 Prisoner escaped from MCH while undergoing treatment.		
(c)	Have these death been investigated? If so what are the Findings & general observation?		Yes, Death are natural		
(d)	What checks & safeguards have been adopted to prevent suicides of prisoners?		Treatment & counseling are given and admit to observation block with adequate watch & ward.		
19	Women Prisoners				
(a)	Sanctioned capacity		100		
(b)	Actual strength		Convicts	Under trials detenue	Total
			7 + 1 ch	23+2 ch	30+3 ch
(c)	Details of staff		Male 126	Female 7	
	(i) No. of children with women Prisoners and their age group		3 (less than 5 years – 1 infants – 2)		
	(ii) Are women prisoners kept in Separate accommodation		Yes		

(d)	Facilities for special care, education and recreation of young children staying with women prisoners		Crèche facility provided
(e)	General comments on health facilities for women prisoners and children staying with them will special mention of availability of otherwise of a separate female ward in prison Hospital and inoculation programmed for the children		All women prisoners are examined by JMO and referred to MCH if necessary
(f)	Facilities of vocational training for the women prisoners		Handicrafts training by Nirmithi Kendra
(g)	No. of women prisoners suffering from TB and psychiatric problems		2 Nos.
20	Basic Amenities		
(a)	Letters receiving, dispatching and distribution system		Permitted without restriction
(b)	Feedback by the senior officers and records maintained in this regard, if any		Yes
©	Interviews of the prisoners		
(i)	Mean and mode of interview		Weekly once and relaxed if necessary
(ii)	Details of redressal of complaints, if any		
(iii)	Whether prisoners right has been displayed in the prison		Yes
21.	System of interviews with family members and lawyers		
(a)	What is the procedure which is in vogue for grant of such interviews?		Permitted weekly once but relaxed in case of advocate visit
(b)	How many requests on an average are being received?		Putting requests in the box kept near main gate mentioning names of visitor and prisoners.
(c)	How many requests have been turned down & reasons thereof?		30/day
(d)			Ex-prisoners are not permitted and if there is no sufficient reasons interviews are restricted as once in a week.
22.	NO. OF VISITS/INSPECTIONS DURING THE LAST ONE YEAR BY:		
(a)	Judicial authorities	:	2 Nos.
(b)	Non-Judicial authorities	:	26 Nos.
21.	INVOLVEMENT OF NGOs AND SOCIAL ACTIVITIES IN PRISON		

	ACTIVITIES		
	Around 12 Nos. of NGO's are permitted to conduct moral classes and activation these yoga classes and culture programmes for inmates.		
22.	FUNCTIONING OF BOARD OF VISITORS:		
(a)	When was the Board of visitors last constituted?	:	Not Constituted
(b)	What is the frequency of visits of the Jail by ht BOV?		-
(c)	Are the observations recorded by the BOV soon after visit?		-
(d)	What is the current status of compliance with these observations?		-
23.	GENERAL REMARKS:		
(a)	On the functioning of the Prison Administration, problems & grievances and suggestions for improvement	:	Shortage of trained staff, ministerial staff, computer operator, drivers etc. badly affects prison administration.

Introduction :-

1. The Central Jail, Viyyur was established in the year 1949 with the vision to provide :-

- i) Safe and secure detention of the prisoners committed to Prison custody.
- ii) For correction and reformation with a view for the rehabilitation of prisoner, after release.
- iii) The best possible facilities admissible as per law to prisoners to maintain human dignity.
- iv) Reform the prisoners by involving them in various vocational, spiritual, educational activities, so that they are re-socialised and become useful citizen of the country after their release.

2. The following facilities are available in the prison :-

- a) FM radio set to prisoners.
- b) Coin box telephone facilities.

- e) DTH system to T.V.
- f) Vocational Training in Masonry and handicrafts.

3. Observation of the team:-

- i) During the surprise visit of NHRC team to Central Jail, Viiyur, the team has interacted with the prisoners and received 30 written petitions/complaints and 10 oral complaints from the inmates. On scrutiny of the complaints it has noticed that 14 No. of complains are regarding for not getting parole due to unfavorable report, 07 No. are regarding for not producing before the court due to non availability of woman constable, 02 No. are regarding escort parole and 17 No. of complaints are regarding the various other issues. The complaints, alongwith the remarks given by the jail Supdt., have been forwarded to ^{the} Law Division for further necessary action.
- ii) The area of the Jail is well maintained and found neat and clean. The jail has earned revenue of Rs. 65,000/- from Floriculture and self-sufficient in milk/curd need of the jail.
- iii) The prisoners are supplied with bathing soap and detergent powder for their maintenance. Female inmates are supplied with sanitary as per their requirements.
- iv) Water for drinking and cooking are supplied through open well.
- v) Food is supplied as per the diet scale with nutritional requirements and nutritive value.
- vi) Only one doctor is posted at the jail hospital from Primary Health Centre on deputation. In case of major ailment, the prisoners are referred to Medical College, Trichur which is about 5 km. away from the jail. The medicines are

- vi) Only one doctor is posted at the jail hospital from Primary Health Centre on deputation. In case of major ailment, the prisoners are referred to Medical College, Trichur which is about 5 km. away from the jail. The medicines are procured by the jail staff as per prescription of the doctor through Neethi Medical Store. However, it was reported that the daily purchase of medicine is limited to Rs.500/-.(Copy enclosed)
- vii). The doctor is found residing in another locality even though quarter has been provided in the jail premises. During our visit it was observed that the Doctor was not attending his duties regularly.
- viii) Prisoners have been given feast during three national holidays and six religious holidays for an amount of Rs. 8/- per head which is debited to "28 Jail and convicted settlement (a) Jail _ dieting charge". (Copy enclosed)
- ix) Welfare Officer has been posted in the jail but does not have powers like correctional activities, inspection of kitchen and food of the prisoners, wages utilizations of prisoners, premature release of prisoners, classification of prisoners and award of prison jobs, processing of the application etc etc.
- x) Special diet for T.B. patient, HIV patient, new born baby and their mother has not been provided.
- xi) The post of Superintendent and Dy. Jailor was found vacant.
- xii) Board of visitors has not been constituted.

Recommendation :-

- i) The DG (Prisons) Govt. of Kerala may be directed to make permanent arrangement to provide woman police constables from the district itself

so that, the woman prisoners can be produced before the court as and when required.

- ii) The Secretary Health, Govt. of Kerala may be directed to make arrangement of the doctor to stay in the quarter provided in the jail premises so that the emergency requirement of the prisoners can be met.
- iii) The DG (Prisons) may be directed to issues orders to provide special diets for T.B. patient, HIV patient, new born baby and their mother to the prisoners on priority.
- iv) DG (Prison) may be directed to constitute board of visitors.
- v) DG (Prison) may be directed to reassess the rates fixed for the feast.
- vi) The Welfare Officer of the jail may be given more powers so that he can coordinate welfare and correctional activities of the jail as well as decision making in the process of releasing prisoners on completion of their sentence.
- vii) DG (Prison) may be directed to reassess the value of Rs. 500/- fixed for daily purchase of medicines.
- viii) The Medical Officer may be posted from prison department so that he can stay in the quarters for the betterment of the prisoners.
- ix) The procedure adopted to give parole by the authority may be transparent.

BG Singh
4/3/11
(Bhag Singh)
Inspector

I.R. Kurilose
4/3/11
(I.R. Kurilose)
Inspector


(1)

List of complaints of prisoners to NHRC

No	Case No.	Name of the convict	Complaints of the convict	Remarks
1	C.5919	Pathmanadhan	Not getting parole due to unfavourable report from the police and probation authorities. He need Jail transfer to Tamilnadu prisons.	Not received favourable report from the police and Probation Officer.
2	C.7323	Jesmon	Not getting parole due to unfavourable report from the police	No favourable report from Police.
3	C.6331	Stephan	"	"
4	C.5815	Sivakumar	"	"
5	C.7068	Balakrishnan	"	"
6	C.6332	Sasi	"	"
7	C.5112	Jose	"	"
8	C.7436	Jaison	"	"
9	C.7154	Umbhansnan	"	"
10	C.7178	Babu	"	"
11	C.7045	Munibesam	"	"
12	C.5814	Sathyan	"	"
13	C.6571	Amrutesh	"	"
	C.7433 (oral complaint to NHRC)	Prasad	"	"
	C.5735 (oral complaint to NHRC)	Bibi	"	"
14	C.4313	Biju	Need escort parole	Can be considered after producing the necessary documents as per RPB
15	C.7157	Bareesh	Alleged that ADGP (prisons) has not sanctioned the parole even though he got favourable report from the police and probation officer	Parole is at the discretion of ADGP (Prisons). Police and Probation report from his old residence are attached and need to be considered.
16	C.7960	Hossainkutti	Claiming that he is innocent	See attached file comments.
17	RP.6500	Abdullahameed	Alleged that police cleared wrong case.	

18 ✓	C.8474	Ratheesh	Want relief from the acquisition proceedings of his Home and land by Thrissur District Co-operative Bank	Application forwarded to Dist. Co-operative Bank and Dist. Registrar of Co-operation
19 ✓	RP.6717	Shanmugan	He is a remand prisoners for the last 2.5 years. The Hon'ble Highcourt has stayed the trial proceedings of JFCM Thrissur	Matter pending before the Hon'ble High Court
20 ✓	C.5919	Pathmanabhan	Need escort parole	Out of state Escort Parole is in the discretion of A/D-IP (H.S.)
21 ✓	C.8633	Sharafudheen	Alleged custodial assault by Asst. Jailer	Prepared the possible articles. Assault allegation is wrong.
22 ✓	C.7975	Krishnakumar	Need jail transfer	Application forwarded to A/D(GY Prisons)
23 ✓	C.A. 248	Shaji	Alleged that police charge is wrong here	Const Master. No comments.
24 ✓	C.8891	Rishababu	Need jail transfer due to security threat to his life	Application forwarded to A/D(GY Prisons)
25 ✓	RP.6493,6496,6497, 6499, 6500	Muhammednainar, Perose, Mohamednayan, Shinozji, Abdulhameed	Alleged that NLA has charged wrong case against	Const Master. No comments.
26 ✓	C.8210	Vinu	Not getting enough medical treatment. Mis behaviour from JMO, WO, Jailer...	Done. Angioplasty worth Rs. 1.5 lacs. Followup treatment are going on with a lot of jail medical officer. (Const Master) Misbehaviour is wrong.
27 ✓	C.8408	Jose Thomas	Not got the premature release	Const. decision. No comments

28	C.9031	Muhammed Arif	Need relaxation in punishment	Court matter. No Comments
29	C.5918	Sivanesan	Need jail transfer to Tamilnadu	Application forward to ADGP(Prisons)
30	FRP 1649, 1601, 1648, 1646, 1519, 1590 & 1647 <i>SHRC Complaint</i>	Jameela, Latha, Chandramma, Sasikala, Lissi, Jasmin, Chellathai	Not produced before the Court due to the non-availability of escort female police.	Already informed concerned SHO's and SP offices.
31	C.7862	Biju	Complaint that he is not ordered to Prison Job	Explanation attached
	FRP-1508 (Oral Complaint to SHRC)	Leelamma	Bed wetting	Apparure III Necessary treatment are given at Jail Hospital & Medical College Hospital.


 Superintendent (I C)
 Central Prison, Vyttila

K P R - 1958

103

II DISTRIBUTION OF DIET

(1) 'C' Class prisoners shall receive three meals daily, the food being distributed as follows:—

* "Morning daily	Wheat	.. 145 gram
Noon "	Rice	.. 220 gram
Evening "	Wheat	.. 145 gram"

(2) The morning meal shall be issued immediately after unlocking, the rice or wheat either boiled or as conjee.

(3) The mid-day meal shall be at 12.15 p.m.

(4) The Evening meal shall be given on completion of the day's work.

** (5) They shall also receive every morning a cup of Black Coffee/Balck Tea each, the scale of issue being.

(a) *Black Coffee:*

Coffee Powder	3 gm. per head
Sugar	9 gm. do.
Firewood	100 gm. do.

(b) *Black Tea:*

Tea dust	3 gm. per head
Sugar	9 gm. per head
Firewood	100 gm. per head.

Prisoners shall be given feast costing approximately Rs. 8.00 $\frac{1}{4}$ extra per head per feast, on the following festival days every year:—

1. Vishu, 2. Onam, 3. Ramzan, 4. Bakrid, 5. Christmas
6. Easter, 7. Independence Day, 8. Republic Day, 9. Ganthi Jayanthi Day. $\frac{1}{4}$

The warders shall also be given the feast, costing at the same rate. The additional expenditure of this account will be debited to "28 Jails and Convict Settlements (a) Jails—Dieting Charges".

2. Open Prison Harvest Feast—Open Prison Prisoners shall be given a harvest feast at the close of every harvest of paddy limiting the expenditure to Rs. 20 (Twenty only) and Two Paras of Paddy [G. O. (Rt) 500/68/Home dated 27-3-1968] Harvest feast enhanced to 50kg. of Paddy and Rs. 3.00 per prisoner for each feast [G. O. (Rt) 3260/86/Home dated 27-11-1986].

* The prisoners in Open Prison, Nettukalthery shall be given an additional quantity of 100 grams of rice per head per day.

** G. O. (Ms.) No. 111/76/Home Dt. 30-3-1976.

† G. O. (Ms.) No. 115/93/Home Dt. 17-8-1993.

‡ Sl. No. 7, 8 and 9 included as per G. O. (Ms.) No. 113/93/Home Dt. 17-8-1993.

Sunday, Tuesday

Wednesday, Friday

and Thursday).

Thursday

Friday and Saturday

and Sunday

and Monday.

and Tuesday.

and Wednesday. For fish and mutton

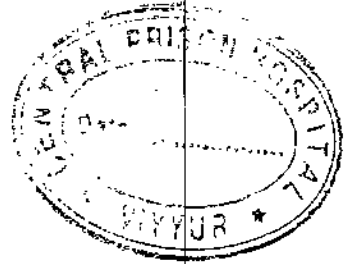
പ്രതികരണം

4

തിരിച്ചറിയൽ നമ്പർ തിരിച്ചറിയൽ നമ്പർ	ഇല്ലാത്ത ശിക്ഷിക്കപ്പെട്ട തീവർ 22/2/2010	തിരിച്ചറിയൽ നമ്പർ തിരിച്ചറിയൽ നമ്പർ
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From
 Medical Officer In Charge

To /
 The Superintendent I/c
 Central Prison Vijnan



Sir, The amount of Rs 500 (Five-hundred only) allotted for daily purchase of Medicines from outside is very inadequate. Costly and latest medicines are required for treatment of medicines especially in case of prisoners treated in Medical College hospitals. The request for increasing this amount to at least Rupees One thousand was forwarded by Medical Officer at least 3 times in the past. I have not received any response. So please take the available steps to increase this amount further.

Signature
 Medical Officer
 Central Prison Vijnan